

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE RAJA VIJAYARAGHAVAN V

&

THE HONOURABLE MR.JUSTICE T.R.RAVI

FRIDAY, THE 17<sup>TH</sup> DAY OF APRIL, 2020 /28TH CHAITHRA, 1942

WP(C) TMP.No.62 OF 2020

**Petitioner :**

Adv.M.S.Vineeth, aged 49 years, S/o  
late M.R.Sreenivasan, "SHREE NIVAS",  
Joseph Road, Calicut- 673032 Ph.  
9447637466. E-mail:  
msvineethadv@gmail.com

BY PETITIONER IN PERSON

**Respondents :**

1. The Secretary, Ministry of AYUSH,  
Ayush Bhawan, B-Block, GPO Complex, INA, New  
Delhi-110023. Ph. 011-24651950. E-mail :  
secy-ayush@nic.in
2. State of Kerala represented by The Chief Secretary,  
Govt. of Kerala, Govt. Secretariat, Trivandrum- 695001. Ph.  
0471-2333147, 0471-2518181, E-mail: chiefsecy@kerala.gov.in
3. The Secretary, Department of AYUSH,  
Govt. Secretariat, Trivandrum- 695001. Ph. 0471-2328410,  
0471-2518459, Mob: 9446528400 E-mail: ayush@kerala.gov.in  
BY GOVT.PLEADER , P.NARAYANAN

THIS WRIT PETITION (TEMP) HAVING COME UP FOR ADMISSION ON 17.04.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ORDER****Raja Vijayaraghavan.V., J.**

Pursuant to our directions to get instructions in this matter, Sri.Narayanan, the learned Government Pleader, submitted that the State Government, after proper deliberations at all levels, has now decided to adopt the principles and practice of modern medicine for management of Novel Coronavirus ( COVID-19) patients. He emphatically asserts that the treatment protocol adopted by the healthcare professionals in the public sector in the State together with the great work done by the para medicals and the officers attached to the administration have been applauded even by the "WHO" and heads of States and other Nations, not to mention virology experts, and in that view of the matter there is absolutely no need for experimentation with Homeopathy at this stage. We are inclined to agree with the Government pleader in his submissions. We notice that the State has been doing significantly better at preventing and controlling the spread of the virus and in effectively treating the infected persons. We also note that almost an identical issue was considered by the Hon'ble Supreme Court in

**Dr. C.R.Sivaram MD.D (HOM) V. Union of India and Ors.** and by order dated 15.4.2020, the Writ Petition was dismissed.

At this stage, the petitioner, who himself is a Lawyer, seeks an adjournment. Post after two months.

**RAJA VIJAYARAGHAVAN. V  
JUDGE**

**T.R.RAVI, JUDGE**

ps/17/4/2020

**APPENDIX IN WP(C) TMP.No.62 OF 2020**

**PETITIONER'S EXHIBITS**

**Exhibit P-1:** True copy of the notification numbered D.O.No.S.16030/18/2019-NAM dated 06.03.2020 with annexure issued by the first respondent to the Chief Secretaries of all states

**Exhibit P-2:** True internet copy of the report published in the Mathrubhoomi online dated 06.04.2020 at 2 pm

**Exhibit P-3:** True copy of the Order issued on behalf of the Manipur Government dated 30.01.2020 18.

**Exhibit P-4:** True copy of the aforesaid Order, G.O. (Rt) No. 156/2020/AYUSH dated 08.04.2020 issued by the third respondent.